

LIR No. 1527/18

Surinder Tiwari vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 29.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1529/18

Manoj Verma vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

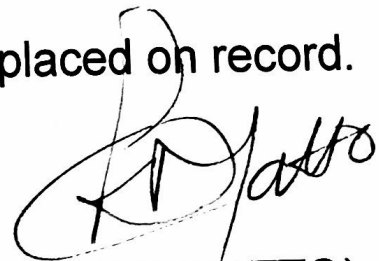
The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 29.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1530/18

Fateh Mohd. vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

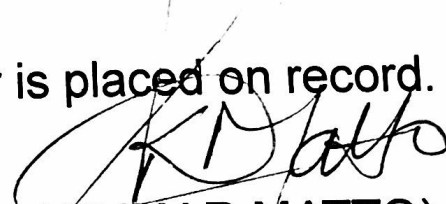
The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 29.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1531/18

Rakesh Dubey vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 29.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1532/18

Jai Prakash vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

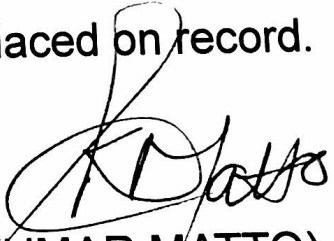
The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 29.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1531/18

Rakesh Dubey vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 29.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1533/18
Durga Parshad vs. M/s Hindustan Cocacola Botting North West &
Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

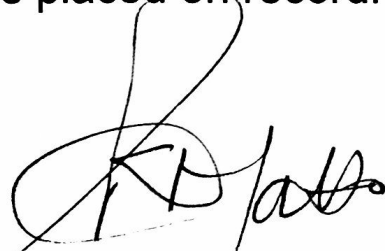
The matter is fixed for today for hearing further arguments through video conferencing.

Part arguments heard from 12 noon to 2.18 p.m.

Matter stands adjourned at the request of the AR for the parties for hearing further arguments through video conferencing on 29.06.2020 at 12 noon as this court has to hear arguments in another old matter.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1588/18

Devi Parshad & Ors. vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

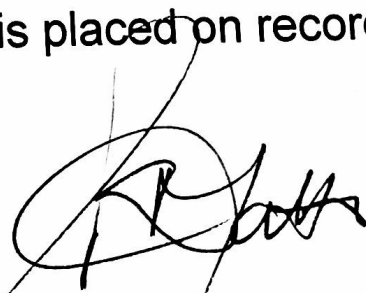
The matter is fixed for today for hearing final arguments through video conferencing.

Part arguments of the Ld. AR for the workman have been heard from 03.10 p.m. to 04.05 p.m.

At the request of the AR of the parties, matter is ordered to be listed for hearing further arguments through video conferencing on 25.06.2020 at noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1534/18

Ram Ashish vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

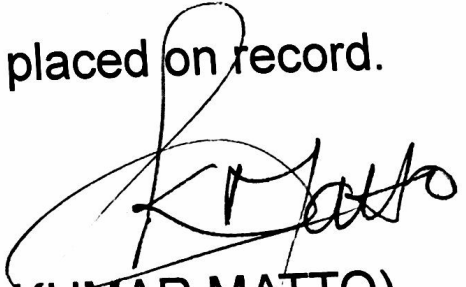
The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 25.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1535/18

Vinod Rawat vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.


The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 25.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1536/18

Rakesh Rawat vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.


The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 25.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1537/18

Sanjay vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 25.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1540/18
Ish Mohd. vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.


The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 25.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADDC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1545/18

Ram Preet vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 25.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020

LIR No. 1546/18

Rayaz Khan vs. M/s Hindustan Cocacola Botting North West & Ors.

20.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

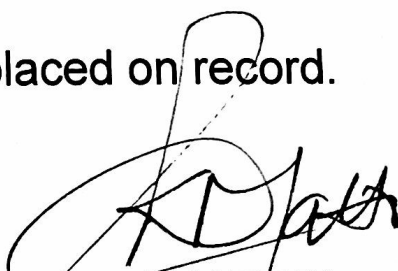
The matter is fixed for today for hearing final arguments through video conferencing.

But this court remained busy in hearing argument in other connected matters till 04.05 p.m.

So, at the request of Ld. ARs for the parties for hearing final arguments through video conferencing on 25.06.2020 at 12 noon.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
20.06.2020